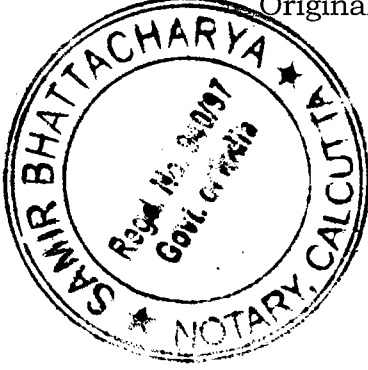


Sl 23

Before the National Green Tribunal
Eastern Zone Bench, Kolkata

Original Application No.1/2023/EZ



In the matter of :

Ankur Sharma

..... Applicant

-Versus-

The State of West Bengal & Ors.

.... Respondents.

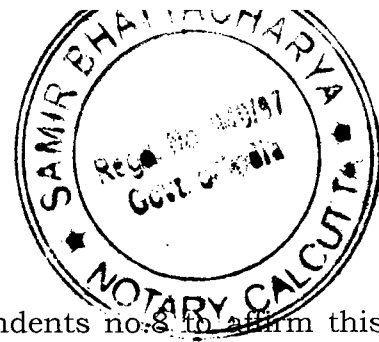
AFFIDAVIT-IN-OPPOSITION on behalf of the respondent No.8,

W.B.S.E.D.C.L.

I, Raju Mondal, son of Bhudhar Mondal, aged about 31 years, by faith-Hindu, by occupation-Service, working for gain as AE & Station Manager, Boalia CCC of West Bengal State Electricity Distribution Company Limited, Garia, do hereby solemnly affirm and say as follows:-

1. That I am the AE & Station Manager, Boalia CCC, W.B.S.E.D.C.L. and have been authorised by the of the respondent no.8 in the instant Original Application to swear and affirm this affidavit and I have been served a copy of the Original Application along with all annexures and I have gone through the same and understood the contents and purport thereof.

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2. I have been authorized by the respondents no. 8 to affirm this affidavit on their behalf and also on behalf of me and I am competent to affirm the same.
3. I have been advised to deal with relevant paragraphs which are necessary for adjudication the issue involved in the instant Original Application, save and except what are matters of record and what I have stated in this Affidavit-in-Opposition, I deny each and every allegations made in the Original Application.
4. The statements made in paragraphs 1 to 12 of the original application nor admitted by me beyond what would appear from admitted records.
5. With regard to the statements made in paragraphs 13 and 14 of the original application, save and except what are matters of record, it is submitted that no encroachment or illegal act is done by the concerned office of West Bengal State Electricity Distribution Company Limited, the erection of electrical infrastructure are done on the already existed roads, which are being used by the common people of that area, to effect the electric service connections to the premises of the consumer residing there upon receipt of new service connection application.
6. That with regard to the statements made in paragraphs 15 and 16 of the original application, save and except what are matters of record, it is submitted that the concerned office of W.B.S.E.D.C.L. have extended the infrastructures only to effect the electricity



connections to the consumers applied for connection to their premises/ houses already present in the aforementioned areas. And as such in Sl. No.5, the poles have been erected on the existed and already in use roads which are used by the common people of that area.

7. With regard to the statements made in paragraphs 17, 18, 19 and 20 of the original application, I deny and dispute each and every allegations made therein and are also not applicable.

8. With regard to the statements made in paragraphs 21 and 22 of the original application, it is submitted that the concerned office of W.B.S.E.D.C.L. is in no way indulged in any of the illegal activity or entity as mentioned in the said paragraphs. The extension or erection of infrastructure is done only after receiving applications for new service connection from the local inhabitants of the said locality as mentioned therein.

9. With regard to the statements made in the rest paragraphs of the original application are not admitted and each and every allegations made therein are denied.

It is also mentioned here that immediately on receiving of the instructions from the higher authority, presently effecting of all type of new electric service connections have already been stopped in the designated areas.

X

X

10. It is further submitted that the instant Original Application has been filed which is not sustainable in the eye of law and liable to be dismissed.

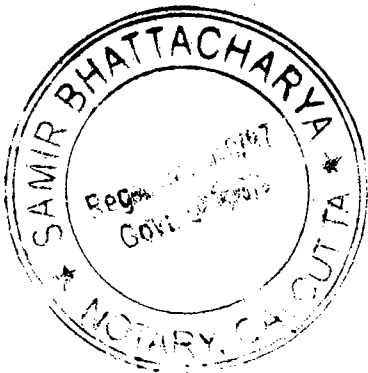
11. That the statement made in paragraphs 14012, 17+019 are true to my knowledge and the rests are my humble submission before this Hon'ble Court.

Prepared in my office

Dipankar Shaha
Advocate
W. B. S. E. D. C. L.
F/1159/2007

Deponent is known to me

Rajin Mandal
A.E. & Station Manager
Boalia C.C.C.
W.B.S.E.D.C.L.

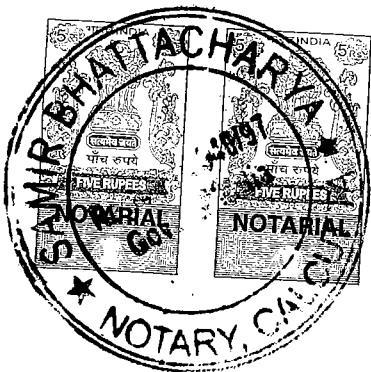


Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

18.9.2024
Notary

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

Samir
Notary
Regd.
City Civil Court



18 SEP 2024

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VERIFICATION



I, Raju Mondal, the AE & Station Manager, Boalia CCC, W.B.S.E.D.C.L. and have been authorised by the of the respondent no.8 in the instant Original Application above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the day of September, 2024.

Identified by me

Dipankar Shaha

Advocate
W. B. S. E. D. C. L.
F/1159/2007

Raju Mondal
A.E. & Station Manager
Boalia C.C.C.
W.B.S.E.D.C.L.
DEPONENT